

ITEM NO.23

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29093/2019
(Arising out of impugned final judgment and order dated 06-12-2019
in ARB.A.(COMM.) No. 36/2019 passed by the High Court Of Delhi At
New Delhi)

BID SERVICES DIVISION (MAURITIUS) LIMITED Petitioner(s)

VERSUS

GVK AIRPORT HOLDINGS PVT LTD & ORS. Respondent(s)
(FOR ADMISSION and I.R. and IA No.189191/2019-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 10-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Amit Sibal, Sr. Adv.
Ms. Liz Mathew, AOR
Ms. Roopali Singh, Adv.
Mr. Rajendra Barot, Adv.
Mr. Arvind Ramesh, Adv.
Ms. Nafisa Khandeparkar, Adv.
Ms. Neeraja Balakrishnan, Adv.
Mr. Navneet R., Adv.
Ms. Sonali Jain, Adv.
Ms. Durga Priya Manda, Adv.

For Respondent(s) Ms. Ruby Singh Ahuja, Adv.
Mr. Kartik Nayar, Adv.
Mr. Avishkar Singhvi, Adv.
Mr. Vishal Gehrana, Adv.
Ms. Swikriti Singhania, Adv.
Mr. Anmol Jassal, Adv.
M/S. Karanjawala & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. Mukul Rohatgi, learned senior counsel
appearing on behalf of the petitioner along with Mr. Amit Sibal,
learned senior counsel.

By consideration of the submissions and also by perusal of the paper books, it is seen that the Arbitral Tribunal has adjourned the hearing of the application filed under Section 17 of the Arbitration and Conciliation Act, 1996 to 15th December, 2019 for conclusion of the rejoinder submissions.

Learned senior counsel appearing on behalf of the petitioner has further submitted that if the matter gets delayed the prospective purchaser may not be available to the petitioner. It was submitted that the first respondent has no money to purchase the shares offered by the petitioner and any delay in the disposal of the matter would prejudicially affect the interest of the petitioner. Considering the submissions, we request the learned Arbitral Tribunal to dispose of the application filed under Section 17 of the Arbitration and Conciliation Act, 1996 on the next date of hearing i.e. 15th December, 2019.

Without taking any further adjournment, we direct both the parties to cooperate with the Tribunal for disposal of the application.

List the matter on 13th January, 2020.

(MADHU BALA)
COURT MASTER (SH)

(BEENA JOLLY)
BRANCH OFFICER